

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 606  
IB-2968(ND)/2019**

**IN THE MATTER OF:  
M/s. Tek Travels Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. PCM Worldwide Filghts Pvt. Ltd.**

**...RESPONDENT**

**Section  
U/s 9 of IB Code, 2016**

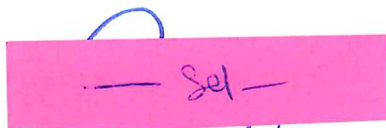
**Order delivered on 27.09.2022  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

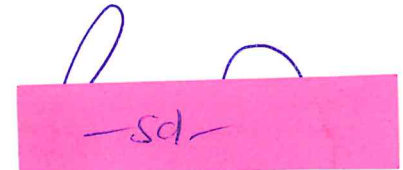
**For the Petitioner/Operational Creditor :  
For the Respondent/Corporate Debtor :**

**ORDER**

No one is present at the time of virtual hearing of the matter on behalf of the Operational Creditor. The Corporate Debtor is already set as *ex parte*. If the Ld. Counsel for the Operational Creditor or Operational Creditor are not present on the next date of hearing the matter will be dismissed. Post this matter after two weeks. List the matter on **17.10.2022**.



**(Rahul Bhatnagar)  
Member (T)**



**(P.S.N Prasad)  
Member (J)**